

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 127

IA(I.B.C)/ 1047(CH)2024, 679 (CH)2024, 2103 (CH)2023,  
COMP.APP 572(CH) 2018 IA(IBC)/1089 (CH)2023,  
18(CH) 2022, 1534 (CH)2023, 1213 (CH)2022, 2799 (CH)2023,  
972(CH)2023, 383(CH) 2024, 382(CH) 2024  
In

CP (IB) No. 117 /Chd/CHD/2017  
(Admitted)

**IN THE MATTER OF:**

Hajura Singh Bhim Singh

...Petitioner

Vs.

Best Foods Ltd.

...Respondent

**Under Section:** 9, IBC 2016, 60(5), Regulation 44(2), Sub-Section (1) of Section 66 Sub-section (2) of 235 Sec 47 (1)Sec 25( j), Rule 11 of NCLT, 2016, Sec 66(1), Application under any other provisions- IBC

**Order delivered on 07.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the applicant in: Mr. Atul V. Sood, Advocate  
IA No. 1047/2024

For the respondent: Mr. Karan Kohli, Advocate, proxy for  
in IA No. 1047/2024 Mr. Abhishek Anand, Advocate

**ORDER**

File has been taken up on special mentioning.

**IA(I.B.C)/ 1047(CH)2024**

It is stated by Ld. Proxy counsel for the respondent that the reply has been e-filed. Let the hard copy of the same be filed within two days. The copy of the reply has

been received by Ld. Counsel for the applicant as stated by him. List on 14.05.2024  
in the supplementary list.

**IA Nos. 679 (CH)2024, 2103 (CH)2023, COMP.APP 572(CH) 2018,  
IA(IBC)/1089(CH)2023,18(CH)2022,1534(CH)2023,1213(CH)2022,2799(CH)2023,  
972(CH)2023, 383(CH) 2024, 382(CH) 2024**

List on 13.06.2024.

Sd/-

**(L. N. GUPTA)  
MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (J)**